

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National
Green Tribunal Act, 2010)

O.A. NO.176 OF 2022

Aman Chaudhary

..... APPLICANT

VERSUS

Union of India & Others

..... RESPONDENTS

PAPER BOOK

**WRITTEN SUBMISSIONS ON BEHALF OF THE
RESPONDENT NO. 2 TO THE REPORT DATED
10.08.2022**

Compilation – I

(FOR INDEX KINDLY SEE INSIDE)

PALLAVI PRATAP
Advocate for the Respondent No.2
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

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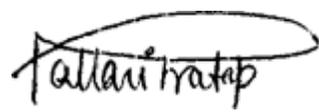
COMPILATION I

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New Delhi
Dated: 01.02.2023


RESPONDENT No. 2

Through



(Pallavi Pratap)

Counsel for the Respondent No. 2
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

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**WRITTEN SUBMISSIONS ON BEHALF OF THE
RESPONDENT NO. 2 TO THE REPORT DATED**

10.08.2022

MOST RESPECTFULLY SHOWETH:

The respondent no. 2 above named most respectfully showeth as under:-

1. That the answering Respondent has been impleaded as Respondent no. 2 in the above noted Original Application *vide* order dated 16.08.2022 passed by this Hon'ble Tribunal.
2. That the applicant has filed the instant Original Application with a sole objective of deliberately misleading this Hon'ble Tribunal to believe that the respondent no. 2 has been indulged in illegal sand mining and further alleging that a bridge has been

constructed by the respondent no. 2 in river Ganga dividing it into two streams whereas it is blatant falsehood to misguide this Hon'ble Tribunal.

3. That it is humbly submitted that an inspection was carried out by a committee comprising of the Office of Additional District Magistrate Kanpur Nagar, City Magistrate, Unnao, the Regional Officer of the Uttar Pradesh Pollution Control Board, Unnao and the Assistant Environment Engineer, Regional Office, Uttar Pradesh Pollution Control Board. That the committee has tendered/uploaded their report on 10.08.2022. True copy of inspection report dated 10.08.2022 has been annexed herewith as **Annexure No. 1**.
4. That before submitting a written submission to the report dated 16.08.2022, the applicant seeks leave of this Hon'ble Tribunal to submit relevant facts for the adjudication of this present Original Application.
5. That the Respondent no. 2 had participated in the E-Tender cum E- Auction and being the highest bidder was granted a letter of intent for Gata no. 2Mi, area of 10.50 Hectare, Village Katari Sunaudha, Tehsil Bilhaur, District Kanpur Nagar for a total quantity of 2,10,000 cubic meter per year.

6. That pursuant to the Letter of Intent, the Respondent no. 2 deposited the amount and got the mining plan prepared and ultimately was granted Environmental Clearance on 12.02.2018
7. That after obtaining the Environmental Clearance in the respect of the aforesaid, the mining lease deed was executed in favour of the Respondent no. 2 for a period of 5 years on 07.04.2018.
8. That *vide* order dated 03.02.2021 the mining activity of the Respondent no. 2 was stopped on the charge of illegal mining and demand was raised.
9. That being aggrieved by the order dated 03.02.2021, Respondent no. 2 preferred a statutory revision bearing Revision no. 48(R)/SM/2021 (*M/s Vaishnavi Enterprises v Director, Directorate of Geology and Mines*) under Rule 78 of the Uttar Pradesh Minor Minerals (Concession) Rules, 1963, which was dismissed *vide* an order dated 09.08.2021.
10. That being aggrieved by the order dated 09.08.2021 passed in Revision No. 48 (R)/SM/2021, the Respondent no. 2 filed a Writ Petition No. 18966 (M/S) of 2021 (*M/s Vaishnavi Enterprises through its Proprietor Sri Nagendra Singh versus State of U.P Thru. Secy. Geology and Mining, Lko & Ors*) before the

Hon'ble High Court of Judicature at Allahabad in which this Hon'ble Court *vide* judgment and order dated 22.09.2021 was pleased to grant an interim protection on the condition that the Respondent no. 2 has to deposit 50% of the amount and furnish a security for the remaining 50 % before the District Magistrate, Kanpur Nagar within a period of three weeks.

11. That pursuant to this Hon'ble Court's order dated 22.09.2021, the Respondent no. 2 deposited an amount of Rs.1,20,00,000/- (Rupees One Crore, Twenty Lacs) before the District Magistrate, Kanpur Nagar through a Challan no. AKV210012782 dated 20.11.2021 and further furnished a security for the remaining 50 % amount before the District Magistrate, Kanpur Nagar.
12. That post-deposit of the aforesaid amount and the security by the Respondent no. 2, the District Magistrate, Kanpur Nagar *vide* letter no. 1067 *tees-upkhanij/* 2021 dated 13.12.2021 granted the permission to the Respondent no. 2 to resume their mining activities for Gata no. 2Mi, having area of 10.50 Hectare situated in Village Katari Sunaudha, Tehsil Bilhaur, District Kanpur Nagar.

13. That the Respondent no. 2 resumed their mining activities from 17.12.2021 in pursuance to the letter no. 1067 *tees-upkhanij/2021* dated 13.12.2021 and undertook the mining operations till 31.05.2022.
14. That on an inspection held by the office of the District Magistrate, Kanpur Nagar, the mining activity of the Respondent no. 2 was stopped from 31.05.2022 and till date the Respondent no. 2 is not carrying on any mining.
15. That during the period the Respondent no. 2 was carrying on the mining in the leased area, the Respondent no. 2 has duly followed all the environmental norms.
16. That moreover, the Respondent no. 2 has not constructed a bridge dividing the river Ganga into two streams as alleged by the applicant. It is further submitted that the resident farmers of the Village Katari Sunaudha construct a small tent like structure near the riverbank of river Ganga so as to prevent the water from reaching their crops. True Copy of the images clicked by the Respondent no. 2 via GPS Map Camera of the said construction are annexed herewith as **Annexure No. 2.**

17. That a show cause notice cum order dated 02.12.2022 having reference no. 8502/C-2/NGT OA No-176/22 has also been issued by the Respondent no. 6 which contemplates for the award of a penalty amounting to Rs. 4,29,37,500/- (Rs. Four Crores Twenty-Nine Lacs Thirty Seven Thousand Five Hundred) upon the Respondent no. 2 for continuing the mining operation allegedly for a period of total 1145 days without obtaining Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
18. That with respect to the show cause notice cum order dated 02.12.2022 it is respectfully submitted that there exists a distinction between obtaining relevant clearances and consents from the State Pollution Control Board and obtaining an Environmental Clearance in accordance with the procedure laid down under the EIA Notification dated 14.09.2006. A consent order issued by the State Pollution Control Board allows an industry to operate within the prescribed emission norms. However, the consent orders do not account for the social cost and impact of undertaking and industrial activity on the environment and its surroundings. A holistic analysis of the

environmental impact of an industrial activities only accounted for once all the steps listed out in the EIA notification dated 14.09.2006 are followed.

19. That further, the notice cum order dated 02.12.2022 has erroneously calculated the number of operational days to be 1145 days whereas the Respondent no. 2 has only carried out the mining operation on the leased area for only for a period of 816 days and thus the calculations as mentioned in the notice cum order dated 02.12.2022 are arbitrary and whimsical.
20. That moreover, the instant notice cum order dated 02.12.2022 alludes to a letter dated 26.08.2022 addressed by Regional Officer, Kanpur Nagar which has proposed to impose an environmental compensation amounting to Rs. 4,29,37,500/- (Rs. Four Crores Twenty-Nine Lacs Thirty Seven Thousand Five Hundred) upon the Respondent no. 2 for continuing the mining operation allegedly for a period of total 1145 days. In this respect it is submitted that no notice in respect of a letter dated 26.08.2022 addressed by Regional Officer, Kanpur Nagar has ever been served upon the Respondent no. 2.
21. That it is also pertinent to state here that neither the District Magistrate Kanpur Nagar nor the Uttar

Pradesh Pollution Control Board ever intimated or asked the Respondent no. 2 to take a Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 prior to the commencement of the mining operation.

22. That the Hon'ble Delhi High Court in the dictum of ***Splendor Landbase Ltd. v Delhi Pollution Control Committee*** as reported in 2010 SCC Online Del 3466 was pleased to observe that It will not be open to the Delhi Pollution Control Board to levy any environmental damages or requiring the petitioner to furnish any bank guarantee for non-compliance with the provisions of either of the Acts.
23. That again *vide* the judgment and order dated 23.01.2012 in the matter of ***Delhi Pollution Control Committee v Splendor Landbase Ltd.*** as reported in 2012 SCC Online Del 400, the Hon'ble Delhi High Court observed that the neither under the Water Act or Air Act there exists any power in DPCC to levy penalty or impose conditions of furnishing bank guarantee.
24. That furthermore, in a Special Leave to Appeal CC 1842-1845/2013 titled ***Delhi Pollution Control Committee v Lodhi Property Co. Ltd. Etc.*** which was

preferred from the judgment and order dated 23.01.2012 before the Hon'ble Supreme Court of India, the Hon'ble Supreme Court directed the appellant to refund the penalty amount deposited by the respondent along with interest at a suitable rate, as may be determined by the Court.

25. That the Respondent no. 2 seeks leave of this Hon'ble Tribunal to submit the paragraph-wise reply of the report dated 10.08.2022 as under:
26. That the paragraphs nos. 1 to 10 of the Joint Inspection Report are a matter of record, hence, need no reply.
27. That the reply to the contents of paragraph number 11 of the Joint Inspection Report need no comment.
28. That the reply to the contents of paragraph number 12 of the Joint Inspection Report need no comment.
29. That in reply to the contents of paragraph number 13 of the Joint Inspection Report it is respectfully submitted that the Respondent No. 2 has undertaken various Corporate Social Responsibility Activities such as organizing free eye care camps and distribution of various amenities amongst the locals and has further submitted the six monthly compliance report for the

period of January to June 2022 before the Joint Director, Ministry of Environment, Forest & Climate Change, Lucknow (U.P.) *vide* letter dated 16.09.2022. True copy of the letter dated 16.09.2022 along with the Six Monthly compliance report and the photographs evincing the aforesaid are annexed herewith as **Annexure No. 3.**

30. That in reply to the contents of paragraph number 14 of the Joint Inspection Report the averments made in the previous paragraphs of this written submission are reiterated. Furthermore, it is respectfully submitted that no bridge was ever constructed by the Respondent No. 2 at the mining site and that the approach road has been paved by the Respondent No. 2 in his own lease area and the same was done after obtaining a written permission from the Gram Pradhan. Furthermore, for the construction of the same no environmental pollution or degradation is caused.

It is further submitted that the approach road wasn't made in the mainstream area of the river, neither it obstructed the flow of the river. Due to the phenomenon of water being

stored in the pores of the Sand, the water seeps out of the Sand after heavy rainfall. True copy of the written permission from Gram Pradhan dated 10.04.2018 is annexed herewith as **Annexure No. 4.**

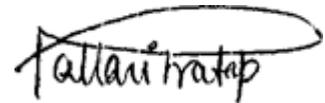
Dated: 01.02.2023

New Delhi

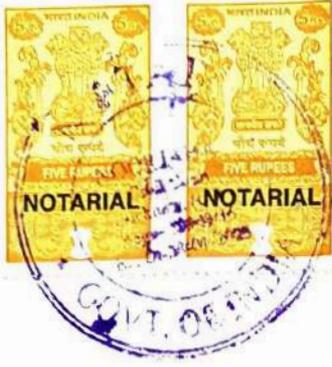


Respondent no. 2

Through



PALLAVI PRATAP
Advocate for the Respondent No.2
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com



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..... RESPONDENTS

AFFIDAVIT

I, Nagendra Singh ,Son of Shri Ravendra Singh,
Resident of 113 MIG-2 Mahabalipuram, Kanpur Nagar,
State of Uttar Pradesh -208017, do hereby solemnly
affirm and declare as under:-



1. That I am the Respondent No.2 and proprietor of Respondent No. 2 firm as such I am conversant with the facts of the case and thus competent to affirm this affidavit.

That I have read the contents of the accompanying WS including facts in brief, grounds etc. from pages 1 to 11 and have understood the same.

- 3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.
- 4. That I have instructed my Advocate and a reply has been prepared by my advocate on my instructions as stated above.
- 5. That the annexures filed herewith are true and correct copies/English translations of their respective originals.

[Signature]
Deponent

VERIFICATION

I, abovenamed deponent do hereby verify that the contents of the above affidavit are true to my personal knowledge and belief and that I have not suppressed any material facts.

Verified at Lucknow on 08th day of January 2023

[Signature]
Deponent



Sworn and Verified before me.

4/01/23
 NOIDA
 Registration No. 108/2018

I know & identify the deponent / Exponent who has signed / put his T.S. before me
[Signature]
 08/1/23

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PALLAVI PRATAP
Advocate for the Respondent No. 2
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email:pallavipratap@hotmail.com

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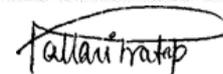
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2. <u>Annexure No. 2</u>	True Copy of the images clicked by the Respondent no. 2 via GPS Map Camera of the construction raised by local farmers.	23-26
3. <u>Annexure No. 3</u>	True copy of the letter dated 16.09.2022 along with the Six Monthly compliance report along with photographs.	27-121
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New Delhi
Dated: 01.02.2023

RESPONDENT No. 2

Through



(Pallavi Pratap)

Counsel for the Respondent No. 5
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

ANNEXURE NO.1

**Joint Inspection report of River bed
mining lease at Vill- Katari Sunaudha,
Tahsil-Bilhaur, District-Kanpur Nagar,
Uttar Pradesh**

Placed before

**HON'BLE NATIONAL GREEN TRIBUNAL (NGT),
New Delhi**

**In the matter of OA No. 176 Of 2022
Aman Chaudhary VS Union of India and Others**

Members Represented by


(Y.K. Mishra)
AEE, Regional
Office, U.P.
Pollution Control
Board, Kanpur
Nagar


(Radhey Shyam)
Regional Office,
U.P. Pollution
Control Board,
Unnao


(Vijeta)
City Magistrate,
District - Unnao


(S.K. Singh)
Additional District
Magistrate (Land
Acquisition),
District - Kanpur
Nagar



**REPORT OF JOINT INSPECTION TEAM IN COMPLIANCE TO HON'BLE
NGT ORDER DATED 07.03.2022 IN THE ORIGINAL APPLICATION NO.
176 OF 2022 IN THE MATTER AMAN CHAUDHARY Vs UNION OF
INDIA AND OTHERS**

Hon'ble NGT directions in its order dated 07.03.2022 Original Application No. 176 OF 2022 in the matter of Aman Chaudhary VS Union of India and Others constituted a joint Committee having representation from District Magistrate Kanpur Nagar, District Magistrate Unnao and UPPCB, to seek factual and action taken reports regarding river sand mining at Kanpur and Unnao. The major issues of concerns highlighted by Hon'ble NGT are-

- An unauthorized bridge has been constructed in the middle of river of the Ganga due to which the river has divided into two streams which can also prove to be Hazardous to the nearby villages.

The District Magistrates of Kanpur Nagar/Unnao and UPPCB issued order of the Committee based on the nominations. As instructed in order, the committee has carried out field visits on 02.04.2022 to verify the status on the issues raised in Hon'ble NGT order.

Following are the details of joint committee visit:-

1. The Committee carried out survey of mining area located at Village-Katari Sunaudha, Tehsil-Bilhaur, District-Kanpur Nagar. Village-Katari Sunaudha (Population approx. 1400) situated near river Ganga which is approx. 800 meters away from mining area.
2. In the interaction with District Administration the committee found that several orders/ directives have been issued by concerned departments in the matter. The compilation of action taken/ directive issued by various departments in this matter is tabulated and attached at **Annexure-1**.


(Y.K. Mishra)


(Radhey Shyam)


(Vijeta)


(S.K. Singh)



3. Environmental Clearance (EC) was issued to Shri Nagendra Singh, M/s. Vaishnavi Enterprises, R/o MIG-02, Mahabalipuram, Kanpur Nagar, U.P. on 12.02.2018 by State Level Environmental Impact Assessment Authority (SLEIAA) for ordinary Sand Mining at Gata No. 2mi, Village-Katari Sunaudha, Tehsil-Billhaur, District-Kanpur Nagar. The EC was granted for sanctioned lease area of 26.0 acres (10.50ha).
4. The period of Mining lease is for 5 years from the date of execution.
5. Permitted annual capacity is 2,10,000 M³ per annum of ordinary sand mining by manual/Semi Mechanised method.
6. Mining lease deed was registered on 07.04.2018 for the period up to dt. 06.04.2023.
7. The District Magistrate, Kanpur Nagar has restricted the mining Vide notice dt. 03.02.2021, which is restored vide order dt. 13.12.2021.
8. As per the information of mining department, the mining activities was started in April, 2018. Details of extraction is as below against the allowed permitted capacity.

Year	Annual Mining Extraction in m ³
April, 2018 to March, 2019	169297
April, 2019 to March, 2020	35339
April, 2020 to January, 2021	92154
December, 2021 to March, 2022	51306

The average daily vehicles movements during the mining operations is 30-35 vehicles per day.


(Y.K. Mishra)


(Radhey Shyam)


(Vijeta)


(S.K. Singh)

9. At the mining site facilities/equipments available are as below-

- Office
- Weigh bridge
- Water supply
- Electricity
- 03 No. tankers for water sprinkling
- 01 No. Compactor
- 03 No. Excavators (JCB)

10. Mining area identified by revenue department was marked by using pillars and mining activity was found within the marked area.

11. One temporary water way is found developed for transportation vehicles moment in the mining area.

12. During joint inspection it was found that mining activities is carried out only in the Jurisdiction of Kanpur Nagar at right bank of river Ganga.

13. In the EC issued by SEIAA, several conditions are imposed. The compliance of some the major conditions are as given below-

➤ The proponent was to establish ambient air quality monitoring stations to monitor the ambient air during the mining operations. The proponent was also to submit monitoring reports of ambient air quality/water & waste water, flora & fauna, six monthly compliance report, annual environmental statement and detailed replenishment study report to SEIAA/ PCB/ district administration.

➤ No such data / compliance reports are submitted by the project proponent.


(Y.K. Mishra)


(Radhey Shyam)


(Vijeta)


(S.K. Singh)



- The proponent was to carry out various Corporate Social Responsibility (CSR) activities including community development & income generating programs, maintenance of village road, free distribution of smoke less Chulha, etc.
 - No such data / compliance reports are submitted by the project proponent.
- The project proponent have to develop green cover belt in an area equivalent to 20 % of the total leased area either on river bank or along road side.
 - No such efforts are been made by the proponent.

14. The Photographs taken during visit and Google Earth Images of various timescale are attached as **Annexure-02**.

Findings of the visit:-

- River bed mining lease is sanctioned at Vill- Katari Sunaudha, Tahsil- Bilhaur, District-Kanpur Nagar. The Committee found the issues raised in the Hon'ble NGT order are matter of concerns w.r.t. construction of temporary bridge at mining site. During inspection no such temporary bridge was found in the mining lease area.
- According to Google Earth timeline map of dated 25.03.2018 & 18.04.2019, no such temporary bridge was observed.
- During inspection approach road was found at the mining lease site in the main stream area of River, which obstruct the flow of the River.
- Project proponent has not taken any significant measures for environmental safeguard and also not made any efforts/initiatives for conducting activities under CSR.


(Y.K. Mishra)


(Radhey Shyam)


(Vijeta)


(S.K. Singh)



- Compliance of conditions of Environmental Clearance issued by SEIAA are not found.

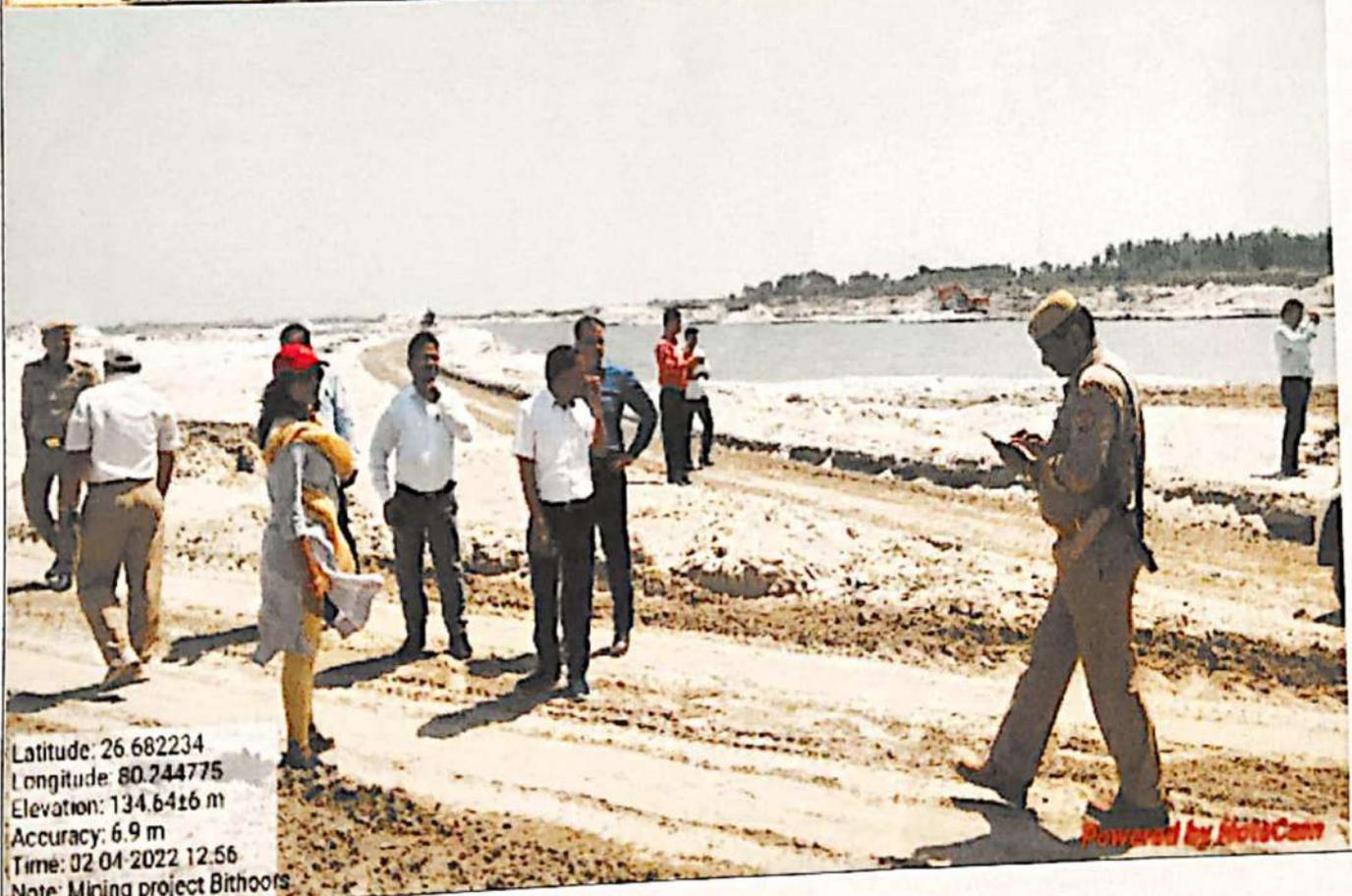
Hence, the Committee is in view that the lease holder may be directed to comply the conditions of Environmental Clearance and mining deed. Environmental compensation may be imposed for violation of various Norms and degradation of surrounding environment.

S.K. Singh, Additional District Magistrate(Land Acquisition), District – Kanpur Nagar	
Vijeta City Magistrate, District - Unnao	
Radhey Shyam, Regional Officer U.P. Pollution Control Board, Unnao	
Y.K. Mishra Assistant Environment Engineer Regional Office, U.P. Pollution Control Board, Kanpur Nagar	



Latitude: 26.710369
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 Note: Mining project Bithoor

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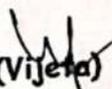


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 Note: Mining project Bithoors

Powered by NoteCam


 (Y.K. Mishra)


 (Radhey Shyam)


 (Vijeta)


 (S.K. Singh)





Latitude: 26.683049
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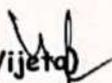


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 Note: Mining project Bilhoor

Powered by MotoCam


 (Y.K. Mishra)


 (Radhey Shyam)


 (Vijeta)


 (S.K. Singh)





क्षेत्रीय कार्यालय : उ०प्र० प्रदूषण नियन्त्रण बोर्ड, कानपुर
REGIONAL OFFICE : U.P. POLLUTION CONTROL BOARD, KANPUR

संदर्भ :- 325/स्था-106/22

दिनांक.- 7/6/22

सेवा में,

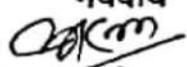
खान अधिकारी,
कानपुर नगर।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 178/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ करने का कष्ट करें। सन्दर्भित याद में मा० अधिकरण द्वारा पारित आदेश दिनांक 07.03.2022 के अनुपालन में जिला प्रशासन कानपुर नगर तथा उन्नाव व उ०प्र० प्रदूषण नियन्त्रण बोर्ड की संयुक्त टीम द्वारा ग्राम-कटरी सुनौड़ा, तहसील-बिल्हीर, जनपद-कानपुर नगर स्थित बालू खनन स्थल का निरीक्षण किया गया था, निरीक्षण आख्या की प्रति संलग्न कर समिति की सस्तुति के क्रम में आवश्यक कार्यवाही किये जाने तथा कार्यवाही आख्या से इस कार्यालय को सूचित किये जाने के आशय से आपको प्रेषित की जा रही है। जिससे कि मा० अधिकरण को कार्यवाही आख्या प्रेषित किया जाना सुनिश्चित किया जा सके।

संलग्नक:- यथोपरि।

भवदीय

(डा० ए०के० माथुर)
क्षेत्रीय अधिकारी

प्रतिलिपि:- जिलाधिकारी महोदय, कानपुर नगर को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी



ANNEXURE NO.2
23

165



GPS Map Camera



**Rooppur Chandela Gair A, Uttar Pradesh, India
M6PP+Q75, Rooppur Chandela Gair A, Uttar
Pradesh 209203, India**

Lat 26.686938°

Long 80.236861°

12/12/2016 12:47 PM GMT +05:30





24

166



12-Dec-2022 12:48:32 pm
26.68696909211576N 80.23695289157331E
316° NW

Rooppur Chandela Gair A
Uttar Pradesh
Altitude:47.0m
Speed:0.0km/h
Index number: 28





GPS Map Camera



**Rooppur Chandela Gair A, Uttar Pradesh, India
M6PP+Q75, Rooppur Chandela Gair A, Uttar
Pradesh 209203, India**

Lat 26.686944°

Long 80.236853°

12/12/2019 10:17 PM GMT +05:30





26

168



12-Dec-2022 12:48:29 pm
26.68696909211576N 80.23695289157331E
319° NW

Rooppur Chandela Gair A
Uttar Pradesh
Altitude:47.0m
Speed:0.0km/h
Index number: 27



Date: 16/09/2022

From,

Shri Nagendra Singh S/o Shri Rudra Pratap Tripathi
R/o- Shastri Nagar, Kabrai, Teh- Mahoba,
Distt.- Mahoba, U.P.

To,

The Joint Director
Ministry of Environment, Forest & Climate Change
Kendriya Bhavan, 5th Floor, Aliganj, Lucknow (U.P.)

Compliance Report: Period January-June 2022

Subject: Submission of Six Monthly compliance report (January-June 2022) of
the conditions mentioned in the Environmental Clearance Letter No.
174/Parya/SEAC/4026/2017 dated 12th February 2018.

Respected Sir,

Kindly refer to the Environmental Clearance Letter No.
174/Parya/SEAC/4026/2017 dated 12th February 2018 against which as per the
MoEF&CC guidelines, I am submitting here the detailed Six Monthly
compliance report (January-June 2022) supported by the relevant documents.

Yours Faithfully,

Nagendra

(Nagendra Singh)
Authorized Signatory

C.C. to

1. District Magistrate, Kanpur Nagar, U.P.
2. Member Secretary, Uttar Pollution Control Board, Lucknow, U.P.
3. Directorate, Directorate of Environment, Uttar Pradesh

[Handwritten signature]



POINT WISE COMPLIANCE TO CONDITIONS OF ENVIRONMENT CLEARANCE ISSUED BY SEIAA, UP, VIDE LETTER NO. 174/Parya/SEAC/4026/2017 dated 12th February 2018.

Environment Clearance for Mining of Ordinary Sand Mining at Gata No.-2Mi, Village- Katari Sunaudha, Tehsil- Bilhaur District- Kanpur Nagar, U.P. (Leased area – 10.50 ha./ 26.0 Acre)

S.No.	General Conditions	Compliance Status
1.	<i>This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/ Mining Department.</i>	The environmental clearance has been sought for "Ordinary Sand" Project at Gata No.-2Mi, Village- Katari Sunaudha, Tehsil- Bilhaur District- Kanpur Nagar , U.P. (Leased Area : 10.50 ha./26 Acre). The Mining Lease deed is executed for ten years from 21.03.2016 to 20.03.2026 for an area of 10.50 ha/ 26.0 Acre for the extraction of minor mineral Ordinary Sand Attached as Annexure-I.
2.	<i>Forest clearance shall be taken by the proponent as necessary under law.</i>	As per the law of mining, any area will be given for mining lease will get prior forest clearance even before the publication for bidding. This lease is executed since 28/03/2018 and has already granted the necessary clearances.
3.	<i>Any change in mining area, Khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA Notification, 2006 (as amended).</i>	There has not been done any product mix in form of Khasra number or area. Application made for extraction of 2,10,000 cubic meter per annum as per LoI & approved mining plan.
4.	<i>Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board</i>	The mining area has been demarcated by the district mining department. And the certified khasra map has been submitted in the directorate.
		June 2022

	<i>at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.</i>	
5.	<i>Mining and loading shall be done only within day hours time .</i>	Mining as well as Transportation of material is being done only in day time.
6.	<i>No mining shall be carried out in the safety zone of any bridge and/or embankment.</i>	No mining has been done in the safety zone demarcated as buffer boundary. The proposed area is barren land away from any bridge and/or embankment.
7.	<i>It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</i>	Regular water sprinkling is being carried out over the kachcha road to control dust. The air quality is under prescribed limit of CPCB. As per the new guideline by DGM, a monitoring station will be established at the mine site for regular monitoring of ambient air.
8.	<i>All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.</i>	All the necessary clearances has been obtained.
9.	<i>Parking of vehicles should not be made on public places.</i>	No parking will be done on public place. Idol standing of vehicles will also be avoided.
10.	<i>No tree-felling will be done in the leased area, except only with the permission of Forest Department.</i>	The area is free from any tree. There are some bushes of arid nature. No tree cutting will be done.
11.	<i>No wildlife habitat will be infringed.</i>	As said earlier that the area is barren land free form any grazing land or habitat for any wild life. No traces or habitat is found within the lease area and surrounding the area.
12.	<i>It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed/basin, where mining is carried out.</i>	The underlying soil characteristics will not get altered as the area has thick ordinary sand cover and the mining will be done only upto

		the depth not more than 3 meter or water level which encounter first.
13.	<i>It shall be ensured that mining operation of Sand/Morrum will not in any way disturb the, velocity and flow pattern of the river water significantly.</i>	The Mining is carried out at the dry land over the allotted site. The buffer zone will be maintained as no mining area. Diversion of river water or the alteration of flow pattern will not be done.
14.	<i>It shall be ensured that there is no fauna dependant on the areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.</i>	No traces or habitat is found within the lease area and surrounding the area.
15.	<i>Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.</i>	The current proposal is of B-2 category which does not required such survey. No endangered species of Schedule-1 species has been seen or recorded at the site.
16.	<i>Hydrological study shall be carried out by reputed organization/Institute within 6 months and established that mining in the said area will not adversely affect the groundwater Regime. The report shall be submitted to the RO PCB and SEIAA within 6 months. In case adverse impact is observed/anticipated, mining shall not be carried out.</i>	The river water will not be contaminated at any stage of mining as the mining will be done in the allotted area only over the dry land. The proposed mining activity will not be done below the ground water level at any point hence the groundwater regime will not be adversely affected.
17.	<i>Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.</i>	Regular water sprinkling will be carried out to suppress the dust generated by the movement of vehicles.
18.	<i>Need based assessment for the nearby villages shall be conducted to study economic measures which can help in</i>	As per the current proposal CSR amount will be spend according to the need of local

	<i>upliftment of poor section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.</i>	villagers and as per the suggestion of SEAC/SEIAA. The photographs of CSR activities is attached as Annexure-III
19.	<i>Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.</i>	It's a river bed sandy area and not suitable for the plantation purposes but still the plantation is been carried out along the haulage road. Photograph of plantation is attached as Annexure-IV. Further plantation will be carried out at the areas provide by the village panchayat with the consultation of DFO with the help of local people.
20.	<i>Separate stock piles shall be maintained for the excavated topsoil if any and the top soil should be utilized for green cover/tree plantation.</i>	Not applicable No top soil is available at the mine site.
21.	<i>Dispensary facilities for first-aid shall be provided at site.</i>	First-aid facility will always be available at the site. Under CSR activity the free health check-up camps has been organized for the local villagers. The photographs for health check-up is attached as Annexure-III.
22.	<i>An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.</i>	Environment management cell has been established under the supervision of lessee.
23.	<i>The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer</i>	Agreed

	<i>will report to SEIAA.</i>	
24.	<i>The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.</i>	Complied
25.	<i>A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body</i>	The clearance letter copy has been circulated to all the concern departments and always be available at sine site office.
26.	<i>Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.</i>	The mined out material has being transported by tarpaulin covered tippers.
27.	<i>Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB</i>	There is no waste water generation with the run of mine. No housing facility is being provided at the site so no municipal waste generation is anticipated. Mobile toilets are also provided to the mine site for day time workers.
28.	<i>Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.</i>	The noise level kept maintain below prescribed limit. The only source of noise is due to the transportation of vehicles. All the vehicles will ne maintained any only PUC certified vehicles is engaged.
29.	<i>Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.</i>	Due to the operation of proposed project the increased traffic will be easily sustained by the existing roads. The kachcha road will be made and maintained motorable. A separate budget will be kept to maintain the road.
30.	<i>Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.</i>	Area is free from top soil so no any dumping area is required. Retaining wall has been constructed at the steep slopes.
31.	<i>Project Proponent shall explore the</i>	The mining is being done during the day time

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	<i>possibility of using solar energy wherever possible</i>	only hence no lighting facility is needed for the mining purpose but Solar street light will be installed in village in the head of CSR.
32.	<i>Under social corporate responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.</i>	As per the current proposal CSR amount will be spend according to the need of local villagers and as per the suggestion of SEAC/SEIAA. The CSR activity proposal will be submitted to the said departments
33.	<i>Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance</i>	Under the CER head the amount will be spend as per the need and requirement of the villages.
34.	<i>The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.</i>	Complied
35.	<i>Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months</i>	The proposal falls under B-2 category which is exempted from public hearing.
36.	<i>Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act 1972 from the competent authority if applicable to this project.</i>	Not applicable No wildlife Sanctuary falls within the 10 km radius of the mine hence no NOC is required

		under the Wildlife (Protection) Act 1972.
37.	<i>The proponent shall observe every 15 day for nesting of any species in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed</i>	Agreed. Periodically observation for nesting at the site will be continue into practice. Till date No traces or habitat is found within the lease area and surrounding the area.
38.	<i>The project proponent shall under take adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydrological regime of the surrounding area shall not be affected.</i>	The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way. The river water will not be contaminated at any stage of mining as the mining will be done in the allotted area only over the dry land. The proposed mining activity will not be done below the ground water level at any point hence the groundwater regime will not be adversely affected.
39.	<i>The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project</i>	All the necessary clearances has already been obtained to operate the lease.
40.	<i>Adequate mitigative measures shall be taken to prevent pollution of the river in consultation with the state pollution control board. It shall be ensured that there is no leakage of oil and greases in the river from the vehicle used for</i>	The proposed mine is of Ordinary sand which does not any beneficiation work or involve any discharge of and waste fluid in any form. Apart from this separate bins are provided at

	<i>transportation.</i>	the site for any pollutant for their segregation up to final disposal.
41.	<i>Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.</i>	Only PUC certified vehicles will be engaged to the mine. Overloading will not be done.
42.	<i>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).</i>	No. housing is made within site or nearby as all the workers are being deployed from nearby villages. Only a rest shelter with drinking water facilities have been provide near mine site. There is no female employment hence, no crèche facility. Two mobile toilets haven provided.
43.	<i>Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed</i>	Every person deployed in the mine are being provided with personnel helmet, safety boots ear plugs & dust mask. First aid facility will be always available at the site along with the hand sanitizer, Thermal Scanner & Face Mask. Thermal Record Register will also be maintained as of the safety precautions from COVID-19 pandemic.
44.	<i>A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.</i>	The clearance letter copy has been circulated to all the concern departments and always be available ate sine site office.
45.	<i>The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the</i>	Agreed

	<i>Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forest Lucknow by email.</i>	
46.	<i>The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on site or along road side (Avenue Plantation).</i>	It's a river bed sandy area and not suitable for the plantation purposes but still the plantation is been carried out along the haulage road. Photograph of plantation is attached as Annexure-IV. Further plantation will be carried out at the areas provide by the village panchayat with the consultation of DFO with the help of local people.
47.	<i>Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.</i>	Not applicable There is no overburden available at the site.
48.	<i>Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.</i>	Every person deployed in the mine are being provided with personnel helmet, safety boots to avoid any accident.
49.	<i>Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.</i>	All safety measures prescribed under mining laws will be followed. Regular health checkups will be conducted at site.
Specific Conditions		
1.	<i>Project proponent should ensure survival of trees saplings mortality should be replaced from time to time.</i>	Agreed
2.	<i>Site photographs should be submitted with date and time within 15 days.</i>	The site photograph was already been submitted in the directorate along with the Form-1, PFR.
3.	<i>One month monitoring report of the area for Air quality, water quality,</i>	Complied

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	<i>noise level, flora and fauna should be conducted twice a week and be submitted within 45 days for a record.</i>	
4.	<i>Provision for cylinder to workers should be made for cooking.</i>	Only day time work will be done. No housing facility will be provided at the mine site.
5.	<i>The capacity of trucks/tractors for loading purpose will be in tonnes as per Transportation Department applicable norms and standard fixed by the Government.</i>	All the norms of Transportation Department
6.	<i>Provide suitable mask to the workers.</i>	Personal Protective Equipment (PPE) has been provided to all the workers.
7.	<i>Approach Road Kaccha is to be made more treble and tree saplings to be planted on both sides of the road.</i>	Plantation has been done along the approach road and their maintenance is being taken care.
8.	<i>Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.</i>	Local species having high growth as per CPCB guideline has been planted.
9.	<i>The project proponent shall in 2 year conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant and the District Mining Officer which shall form the basis for mid-term review of conditions of Environmental Clearance.</i>	Replenishment meter will be installed before monsoon period each year at the mine site to monitor the replenishment. A joint meeting of the SEIAA, SEAC & DGM was conducted dated 28.12.2021 to conduct the replenishment study in the light of NGT order. Till date the replenishment study is not available. In continuation to this SEAC has also conducted a meeting dated 25.03.2022.
10.	<i>Provision for two toilet and hand pumps should be made at mine site.</i>	As the mine site is river bed Govt. land hence no construction activity is feasible at the mine site. All the CSR activities will be done in the public place of village.
11.	<i>Drinking water for workers would be provided by tankers.</i>	Drinking water facility will be made available at the site.
12.	<i>Mining should be done bar scalping or is coming methods extraction (typically 0.3-0.6 m or 1-2 feet) as per sustainable sand mining management</i>	Agreed and being complied.

	<i>guideline 2016.</i>	
13.	<i>A buffer/safe zone shall be maintained from the habitation as per mining guidelines.</i>	Agreed and being complied.
14.	<i>Total project cost has been submitted as Rs. 81 lakh. A CSR plan with minimum 5% work to be executed with installation of 5 hand pumps for drinking water, solar light in village of streets, construction of two number of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photograph should be submitted to Directorate as well as to the District Magistrate/Chief Development Officer Kanpur Nagar, U.P.</i>	The CSR activities is being carried out as per the need of local villagers. The Photographs of the CSR activities is attached as Annexure-III.
15.	<i>Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate/Chief Development Officers, Kanpur Nagar, U.P.</i>	Agreed
16.	<i>Health/Insurance card, Medical claim, regular health checkup camps, facilities shall be provided to the regular/temporary/contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.</i>	Agreed
17.	<i>Measure for conservation of rain rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby area may be considered as one of the activity in CSR.</i>	Agreed The proposed area is of Ordinary sand mining at river bed hence no rain water harvesting facility can be construct at the mine site. Rejuvenation of village pond is being planning.
18.	<i>The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measures to be taken and details to be provided</i>	There is no stream crossing provision is being carried out during the transportation of excavated material. Hence there is no

	<i>to concerned department.</i>	obstruction is envisaged during transportation of mined out material.
19.	<i>Width of haul Road shall be more than 6 m.</i>	Agreed and being maintained.
20.	<i>The environmental clearance will be Co-Terminus with the mining lease period.</i>	Agreed
21.	<i>Project falling within 10 km area of Wildlife Sanctuary is to obtain a clearance from National Board Wildlife (NBWL) even if the eco-sensitive zone is not earmarked.</i>	NA No wildlife Sanctuary falls within the 10 km radius of the mine hence no NOC is required from NBWL.
22.	<i>To avoid pounding effect and adverse environmental conditions for sand Mining in area progressive mining should be done as per sustainable sand mining management guidelines 2016.</i>	Agreed and being complied.
23.	<i>Geo-Coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.</i>	The mining plan with the Geo-Coordinates has been verified by DGM. The Geo-Coordinates is also mention over the lease deed which is signed by District Magistrate. The same Coordinates has been included in our Form-1, PFR which was submitted to SEIAA/SEAC.
24.	<i>In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500 mt. and area is less than 25 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25 ha, the E.C. issued will stand revoked.</i>	Agreed The details furnished by us in the documents was best of our knowledge. No fact has been concealed during the preparation of appraisal file.
25.	<i>The project proponent shall in 2 year conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant and the District Mining Officer which shall form the</i>	Replenishment meter will be installed before monsoon period each year at the mine site to monitor the replenishment. A joint meeting of the SEIAA, SEAC & DGM

	<i>basis for mid-term review of conditions of Environmental Clearance.</i>	was conducted dated 28.12.2021 to conduct the replenishment study in the light of NGT order. Till date the replenishment study is not available. In continuation to this SEAC has also conducted a meeting dated 25.03.2022.
26.	<i>The mining work will be open cast and Manual/semi mechanised subject to order of Hon'ble NGT/Hon'ble Courts(s)). No drilling/blasting should be involved at any stage.</i>	Agreed
27.	<i>It shall be ensured that there shall be no mining of any type within 3m or 10% of the width which-ever is less, shall be left on both the bank of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.</i>	Agreed and being maintained.
28.	<i>The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro geological region of the surrounding area shall not be affected.</i>	The area is at the dry land of river bed which will not affect the river bank. Apart from this 7.50 mt. buffer boundary is also maintained as no mining zone.
29.	<i>The project proponent shall adhere to mining submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked (non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out During the monsoon season.</i>	Agreed and being maintained.
30.	<i>The project proponent shall ensure that wherever deployment of labour attracts the mines act, the provision there of shall be strictly followed.</i>	Agreed and being complied.
31.	<i>The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in</i>	Agreed and being complied.

	<i>the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.</i>	
32.	<i>The critical parameters such as PM10, PM2.5, SO2 and NOX in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].</i>	Agreed
33.	<i>Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.</i>	Regular water sprinkling is kept in practice to suppress the fugitive dust.
34.	<i>It should be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.</i>	Agreed and being complied.
35.	<i>The extended mining scheme will be submitted by the proponent before expiry of present mining plan.</i>	The current mining plan was made for 5 years and still valid so mining scheme is not required at the time.
36.	<i>Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOX. Location of the stations should be decided based on the metrological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.</i>	Agreed
37.	<i>Common Road for transportation of mineral is to be maintained collectively total cost will be shared worked out on the basis of lease area among users.</i>	There is no shared road. The Haul road will keep motarable by the project proponent.

38.	<i>Proponent will provide adequate sanitary facility in the form of mobile toilet to the labour engaged for the project work.</i>	Agreed and being complied.
39.	<i>Solid waste material viz.- gutkha pouches, plastic bags, glasses etc to be generated during project activity will be separately storage in Bin and manage as per Solid Waste Management rules.</i>	Separate bins of blue and green colour are available at the site to segregate any Solid waste material viz.- gutkha pouches, plastic bags, glasses etc.
40.	<i>Green area / belt to be developed along haulage road in consultation of Gram Sabha / Panchayat.</i>	Complied
41.	<i>Natural / customary paths used by villagers should not be obstructed at any time by the activities provided under the project.</i>	Agreed
42.	<i>Digital processing of the entire lease area in the district using Remote Sensing technique should be done regularly once in 3 year for monitoring the change of river course by Directorate of Geology and Mining Govt. of Uttar Pradesh. The record of such studies to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.</i>	Agreed
43.	<i>A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.</i>	The clearance letter copy has been circulated to all the concern departments and always be available at sine site office.
44.	<i>State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tahsildar's office for 30 days.</i>	The clearance letter copy has been circulated to all the concern departments and always be available at sine site office.
45.	<i>The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded</i>	Complied

	<i>environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.com and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.</i>	
46.	<i>The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</i>	Agreed
47.	<i>Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.</i>	Agreed
48.	<i>Any appeal against this environmental clearance shall lie with the National Green Tribunal Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</i>	Agreed
49.	<i>Waste water from potable use be collected and reused for sprinkling.</i>	No waste water will be generated during the mining process.
50.	<i>During the school opening and closing time vehicle movement will be restricted.</i>	Agreed and being complied.
51.	<i>A width of not less than 50 m or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</i>	Agreed and being complied.













मुफ्त चश्मा

मुफ्त दवा

मुफ्त ऑपरेशन

जिला अन्धता निवारण समिति कानपुर देहात के सौजन्य से

राजाराम राज केतकी धर्मार्थ चिकित्सालय समिति द्वारा आयोजित



निःशुल्क नेत्र चिकित्सा शिविर

मोतियाबिन्द ऑपरेशन शिविर

लेन्स प्रत्यारोपण (IOL) शिविर

जाँच व भर्ती

बंटू सिंह राजावत के घर पर रतनपुर खास

दिनांक 03-02-2021, दिन-बुधवार, समय प्रातः 11 से 2 बजे तक

ऑपरेशन स्थल

केतकी आई हॉस्पिटल

स्थान: 1st फ्लोर, बैंक ऑफ बड़ौदा बिल्डिंग,
पुलिस चौकी के सामने, झींझक, कानपुर देहात

- शिविर में मरीजों की जांच निःशुल्क ऑपरेशन बिना टांका लेंस डालकर (फेको) विधि से
 - ऑपरेशन के बाद मरीज को चश्मा व दवायें निःशुल्क
- नोट : फ्री लेन्स ऑपरेशन के लिए मरीज अपने साथ आधार कार्ड की या वोटर आईडी की फोटो कापी, पासपोर्ट साइज दो फोटो व मोबाइल नं. अवश्य लायें।

संयोजक

बंटू सिंह राजावत
(रतनपुर खास)

कार्यक्रम प्रबन्धक

डा. रमन द्विवेदी
मो. 9721580580





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मंदिर के स्थापना दिवस पर हुआ विशाल भंडारा

रसूलाबाद, कानपुर देहात। मंदिर के स्थापना दिवस पर अखंड पाठ के बाद विधान से पूजन हुआ इसके बाद विशाल भंडारे में पहुंचे भक्तों ने प्रसाद ग्रहण किया। रसूलाबाद के आलमपुर खेड़ा में मान सिंह राजावत के आवास पर शिव मंदिर का 21वां स्थापना दिवस हर्षोल्लास के साथ मनाया गया। इस दौरान अखंड पाठ के साथ पूजा हुई। उसके बाद गाजे बाजे के साथ स्थापना दिवस मनाया गया। अखंड पाठ के समापन के पश्चात विशाल भंडारे का आयोजन किया गया। जिसमें सुदूर क्षेत्र से आए लोगों ने प्रसाद ग्रहण किया। इस मौके पर प्रणुद्ध राज्य से रतनपुर ग्राम पंचायत के नागेंद्र सिंह, दिनेश प्रताप सिंह, शंकर सिंह, लाखन सिंह, रज्जू मिश्रा, बड़े सिंह तोमर, नीरज तिवारी, विमल गौर रिक्कू सहित हजारों की संख्या में लोग मौजूद रहे।











































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Shot on vivo Z1x
Vivo AI camera













धूमधाम के साथ मनाया गया मंदिर का 21 स्थापना दिवस, बंटा प्रसाद

रसूलाबाद के आलमपुर खेड़ा गांव में वैदिक मंत्रोच्चार के बीच आयोजित हुआ समारोह

जन संदेश टाइम्स ब्यूरो

रसूलाबाद, कानपुर देहात। मंदिर का 21 वां स्थापना दिवस बहुत धूमधाम के साथ मनाया गया। मंत्रोच्चार के बाद विधि विधान से पूजा अर्चना हुई और अखंड पाठ के पश्चात विशाल भंडारे का आयोजन हुआ। इसमें बड़ी संख्या में पहुंचे भक्तों ने प्रसाद ग्रहण किया।

क्षेत्र के अंतर्गत आलमपुर खेड़ा में मान सिंह राजावत के आवास पर शिव मंदिर का 21वां स्थापना दिवस बड़े ही हर्षोल्लास के साथ मनाया गया। इस दौरान मंत्रोच्चार के बाद अखंड पाठ के साथ ही विधान से पूजा हुई। उसके बाद गाने बाजे के साथ कार्यक्रम हुआ। अखंड पाठ भी हुआ। इसके समापन के पश्चात विशाल भंडारे का आयोजन किया गया। इसमें सुदूर क्षेत्र से आए लोगों ने प्रसाद ग्रहण किया। इस मौके पर प्रमुख रूप से रतनपुर ग्राम पंचायत के नागेंद्र सिंह, दिनेश प्रताप सिंह, शंकर सिंह, लाखन सिंह, रज्जू मिश्रा, बड़े सिंह



मंदिर के स्थापना दिवस पर आयोजित कार्यक्रम के समापन पर पहुंचे लोग। तोमर, नीरज तिवारी, विमल गौर रिक्कू सहित काफी संख्या में लोग मौजूद रहे।









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उल्लिखित किया जाता है कि ग्राम सभा सुनौदा तहसील केवलौर जनपद काठपुर नगर की गंगा कटरी में मे० वैठकी इन्टर डाइजेन प्रो० नागेन्द्र सिंह निवासी 113/114-II महावलीपुरम काठपुर काठपुर को 10.5 हेक्टेयर का दिनांक 7-4-2018 से 6-4-2023 तक पांच वर्ष का बालू खनन का पट्टा स्वीकृत हुआ था। जिसमें वाहन के आवागमन के लिए रास्ते की आवश्यकता थी। जिसके लिए पट्टा धारक द्वारा मौखिक अनुरोध किया गया था। कतः गंगा कटरी के ऊपर (गंगा के किनारे) जो ग्राम सभा की जमीन पड़ी है। उससे वाहन निकलने की सदस्य प्रतिपत्र की जाती है। वाहन के आवागमन में कोई बाधा नहीं है। इस निकलने वाले रास्ते से ग्राम सभा का कोई भी नुकसान नहीं है।

दिनांक

10-4-2018

मन्दीप

सामंशाल

शामंशाल

प्रधान

ग्राम पंचायत-सुनौदा

सि० ख०॥ काठपुर काठपुर नगर



**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National
Green Tribunal Act, 2010)

O.A. NO.176 OF 2022

Aman Chaudhary

..... APPLICANT

VERSUS

Union of India & Others

..... RESPONDENTS

**APPLICATION FOR EXEMPTION FROM FILING ENGLISH
TRANSLATION.**

To,

The answering Respondent No. 2 above named most
respectfully showeth as under:-

1. That the applicant has filed the instant Original Application with a sole objective of deliberately misleading this Hon'ble Tribunal to believe that the respondent no. 2 has been indulged in illegal sand mining and further alleging that a bridge has been constructed by the respondent no. 2 in river Ganga.
2. That the applicant is filing the instant Preliminary Objections to the Original Application without English translation of some portion of Annexure No.1 and



Annexure No.4 which are in vernacular language i.e. in Hindi.

3. That the applicant is filing the present application for exemption from filing English translation of some portion of Annexure No.1 and Annexure No.4 for the reasons stated herein above mentioned as such the instant application of the applicant may be allowed in the interest of justice.
4. That the applicant is therefore approaching this Hon'ble Court bringing the aforesaid facts to its notice and praying as under.

PRAYER

It is therefore most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:-

- A. Allow the application for exemption from filing the English translation of some portion of Annexure No.1 and Annexure No.4 in the interest of justice;
- B. Pass any such other order or orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

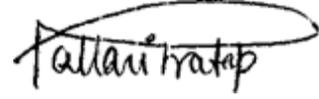


RESPONDENT No.2

New Delhi
Dated: 01.02.2023

Through



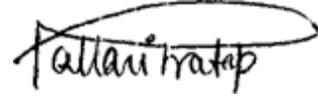


PALLAVI PRATAP
Advocate for the Respondent No.2
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

VERIFICATION

I, Nagendra Singh ,Son of Shri Ravendra Singh, Resident of 113
MIG-2 Mahabalipuram, Kanpur Nagar, State of Uttar Pradesh -
208017 do hereby verify that the contents of paragraph 1 to 2
are true to my personal knowledge and para 3 and 4 believed to
be true on legal advice and that I have not suppressed any
material facts.

Place: New Delhi
Dated: 01.02.2023



Signature of the Applicant





**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

I.A. NO. OF 2022

IN

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the
National Green Tribunal Act, 2010)

O.A. NO.176 OF 2022

Aman Chaudhary

..... APPLICANT

VERSUS

Union of India & Others

..... RESPONDENTS

AFFIDAVIT

I, Nagendra Singh ,Son of Shri Ravendra Singh,
Resident of 113 MIG-2 Mahabalipuram, Kanpur Nagar,
State of Uttar Pradesh -208017, do hereby solemnly
affirm and declare as under:-

1. That I am the Respondent No.2 and proprietor of
Respondent No. 2 firm as such I am conversant
with the facts of the case and thus competent to
affirm this affidavit.



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2. That I have read the contents of the accompanying application including facts in brief, grounds etc. from pages 1 to and have understood the same.
3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.
4. That I have instructed by Advocate and the Application has been prepared by my Advocate on my instructions as stated above.
5. That the Annexures filed herewith are true and correct copies/ English translations of their respective originals.

Verified at Lucknow on 08th day of January 2023


DEPONENT



VERIFICATION

I above named deponent do hereby verify that the contents of the above affidavit are true and correct to the


DEPONENT

